

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/6195/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar,
District & Sessions Judge,
Sivasagar.

Dated Guwahati, the 23rd October, 2019.

Sub:- Earned leave along with station leave permission.
Ref:- Your letter No. DJSV/2019/File 32/3808 dated 30.09.2019
Sir,

With reference to the above, i am directed to inform you that you have been granted 39 (thirty nine) days Earned Leave w.e.f. 30.10.2019 to 07.12.2019 (prefixing 26.10.2019 to 29.10.2019 being Kali Puja/Diwali and suffixing 08.12.2019 being Sunday) along with station leave permission from the evening of 25.10.2019 till the morning of 09.12.2019, subject to submission of your leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. You are also granted permission to use your allotted vehicle, at your own cost, during your leave period. Further, you have been asked to hand over charge of your office and Court to the Addl. District and Sessions Judge, FTC No.1, Sivasagar and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

6197
Memo NO.HC.VII-17/2003/6196/A, dated 23.10.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

✓ 2. The Systems Analyst, Gauhati High Court, Guwahati.

23/10/19
JT. REGISTRAR (VIGILANCE)

Rolan